

Delhi	273
Chandigarh	223
Manipur	5
Pondicherry	185
Tripura	1
All India	... 87

---

(b) A statement showing new projects taken up during the last three years is laid on the table of the House. [*Placed in Library See. No. LT-413/71*]

**All India Cadre for District and Sessions Judges**

2145. SHRI S. N. MISRA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government have a proposal to form an All India Cadre for District and Sessions Judges ; and

(b) if so, when this proposal is likely to be implemented ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) No, Sir.

(b) Does not arise.

**Inter-State transfer of Judges of High Courts**

2146 SHRI S. N. MISRA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government are contemplating Inter-State transfer of Judges of High Courts ;

(b) if so, whether any scheme has been drafted for the purpose ; and

(c) the time by which it is likely to be given effect to ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) No, Sir.

(b) and (c) Do not arise.

**Complaints against officials regarding issue of Industrial Licences**

2147. SHRI S. N. MISRA : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether serious complaints have been made against the Officials responsible for Industrial Licensing and no Committee Officials, or otherwise, have been appointed to investigate about such loopholes and conduct ; and

(b) whether Government propose to appoint a Committee of the Members of Parliament to look into the complaints made about the licensing of Industrial Development concerns ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : (a) No serious complaints against any individual Officials responsible for industrial licensing has been received lately. As and when complaints are received about delay or discrimination in the processing of licensing applications, the matter is always enquired into and grievances, if any, redressed.

(b) Does not arise.

**Railway line Linking Tarakeswar and Bankura via Avambagh**

2148. SHRI ROBIN SEN : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have any

plan to open new Railway line linking Tarakeswar and Bankura via Arambagh ; and

(b) if so, the time to be taken for implementing the scheme ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No.

(b) Does not arise.

**Breaking of seals of Goods Wagons on Gorakhpur to Nautanwa Branch Line**

2149. PROF. S. L. SAKSENA : Will the Minister of RAILWAYS be pleased to state :

(a) the number of occasions when seals of Railway goods wagons had been broken and goods stolen during the last two years on Gorakhpur to Nautanwa Branch Line ;

(b) the amount of money paid as compensation claims, on each occasion ; and

(c) in how many cases the thieves were arrested and convicted ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Two cases in 1969-70 and three cases in 1970-71 of thefts from wagons in yards and running trains were reported in this sections ;

(b) The information is being collected and will be placed on the table of the House.

(c) No arrests have been made.

**Shortage of Raw Materials in Industry**

2150. SHRI S. R. DAMANI :  
SHRI T. S. LAKSHMANAN :

Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state ;

(a) whether Government have under taken a study to identify industrial raw materials, components and other consumer items which are in acute short supply ;

(b) if so, the nature of the studies made and the items so identified ; and

(c) the steps taken either to increase their internal production or to import them in order to meet the demand fully ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : (a) to (c). The supply position in respect of industrial requirements is kept in constant review. Whenever any serious shortage comes to or is brought to the notice of Government steps are taken to overcome the shortages. Recently, for instance, applications for grant of industrial licences have been invited in respect of 123 items which are currently in short supply. Another 121 items, in which technological gaps exist at present, have also been identified and publicised. In addition, the licensing registration policy of the Government has been substantially liberalised and the banned list for industrial licensing has been done away with so that production and supply of industrial goods might not suffer.

Further, a Standing Inter-departmental Committee meets periodically to review the import policy concerning the import of industrial raw materials and components etc. The import policy for 1971-72 contains special provision for the import of items which are in world shortage. Industries with long delivery dates of supply of raw materials arising from world